# SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 23633-23634/2010

VELLORE DIST.ENVIRONMENT MONTNG.COMMITEE REP BY ITS SECRETARY MR R. RAJEBDRAN

Petitioner(s)

#### VERSUS

THE DISTRICT COLLECTOR VELLORE DISTRICT & ORS. Respondent(s)

[ HEARD BY : HON'BLE MR. JUSTICE J.B. PARDIWALA AND HON'BLE MR. JUSTICE R. MAHADEVAN ]

WITH <u>SLP (C) NO.26608 OF 2011 (XII)</u>

Date: 30-01-2025 These petitions are called on for pronouncement of judgment today.

HON'BLE MR. JUSTICE J.B. PARDIWALA CORAM: HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s): Mr. T. Mohan, Sr. Adv.

M/S. Mitter & Mitter Co., AOR

Mr. Amit Gupta, Adv. Ms. Muskan Nagpal, Adv. Mr. Kshitij Vaibhav, Adv.

Mr. Arun Singh, Adv.

M/S. Shakil Ahmad Syed, AOR

Mr. Syed Ahmed Saud, Adv.

Mr. Mohd. Parvez Dabas, Adv.

Mr. Daanish Ahmed Syed, Adv.

Mr. Uzmi Jameel Husain, Adv.

Mr. Aqib Baig, Adv.

Mr. Mohd. Shakim, Adv.

Mr. Mohd. Shahib, Adv.

For Respondent(s): Mr. T. Mohan, Sr. Adv.

Mr. Gautam Narayan, Sr. Adv.

Ms. Asmita Singh, AOR Mr. Yogeshwaran, Adv.

Mr. Abheet Mangleek, Adv.

Mr. Tushar Nair, Adv.

- Mr. Anirudh Anand, Adv.
- Mr. Punishk Handa, Adv.
- Mr. Pradeep Misra, AOR
- M/S. Shakil Ahmad Syed, AOR
- Mr. Syed Ahmed Saud, Adv.
- Mr. Mohd. Parvez Dabas, Adv.
- Mr. Daanish Ahmed Syed, Adv.
- Mr. Uzmi Jameel Husain, Adv.
- Mr. Aqib Baig, Adv.
- Mr. Mohd. Shakim, Adv.
- Mr. Mohd. Shahib, Adv.
- Mr. Ghanshyam Joshi, AOR
- Mr. Saurabh Mishra, AOR
- Mr. Shrimay Mishra, Adv.
- Mr. Abhinav Pandey, Adv.
- Mr. Nirbhay Shankar Tiwari, Adv.
- Mr. M.f. Philip, Adv.
- Ms. Purnima Krishna, AOR
- Mr. Karamveer Singh Yadav, Adv.

## ORDER

# PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 23633-23634/2010

- 1. Hon'ble Mr. Justice R. Mahadevan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice J.B. Pardiwala and His Lordship.
- 2. Leave granted.
- 3. The Civil Appeals Nos....../2025 @ SLP (c) Nos. 23633-23634/2010 are disposed of and Civil Appeal No... of 2025 @ SLP (C) No. 26608 of 2011 is dismissed in terms of the signed reportable judgment.
- 4. The relevant part of the signed reportable judgment is as under:-

**"116**.

(a) the order passed by the High Court in WP Nos.8335 of 2008 and 19017 of 2009 stands modified and the appeals

- filed by the Vellore District Environment Monitoring Committee stands disposed of; and
- (b) the order passed by the High Court in WP No. 22683 of 2009, thereby confirming the award dated 24.08.2009 passed by the LoEA, is upheld and the appeal filed by the AISHTMA is dismissed.
- 117. There is no order as to costs. Connected miscellaneous application(s), if any, shall stand disposed of.
- 118. Post the matters after four months "for reporting compliance".
- 4. Pending application(s), if any, stand disposed of.

(CHANDRESH) (POOJA SHARMA)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)
(Signed Reportable Judgment is placed on the file)